GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 2684 TO BE ANSWERED ON 10.05.2016

2684. SC SUB-PLAN

SHRIMATI RAKSHATAI KHADSE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government proposes to bring a central law to ensure effective implementation of the scheduled caste sub-plan which aim at ensuring flow of targeted financial and physical benefits from all the general sectors of development for the benefit of SCs;

(b) if so, the details thereof;

(c) whether the Government has recently issued fresh guidelines for proper implementation of SC sub-plan and if so, the details thereof; and

(d) the other measures being taken by the Government in this regard?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

(a) & (b) : There is no such proposal.

(c) & (d) : The erstwhile Planning Commission (NITI Aayog) had issued revised guidelines during 2014 and the same were reiterated during April 2015 by them to State/UTs for effective implementation of SCSP. The States/Union territories are advised from time to time to adhere to the guidelines of the erstwhile Planning Commission for formulation, implementation and monitoring of the SCSP and for optimal utilization of funds. Further, while discussing Annual plan proposals of States/UTs, this issue is discussed and States/UTs are impressed upon to ensure spending of funds for SC in the States/UTs.
